

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51982 of 2018

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-847-17-18 dated 23.03.2018 passed by the Commissioner, Central Excise & Service Tax, Bhopal)

M/s. H.S. Service Providers

.....Appellant

R/O Office At 1197-A Modibada, Sadar,
Jabalpur Through H.No.440-C JDA Colony Katanga,
District-Jabalpur (M.P.)

VERSUS

**The Chief Commissioner (MP and CG)
Customs, Central Excise and Service
Tax, Bhopal**

.....Respondent

R/O Hoshangabad Road, Arera Hills,
District- Bhopal (M.P.)

APPEARANCE:

None for the Appellant

Mr. S.K. Meena, Authorized Representative of the Department

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: August 30, 2023

FINAL ORDER NO. 51180/2023

JUSTICE DILIP GUPTA

A communication dated December 30, 2019 has been sent by the learned counsel for the appellant seeking permission to withdraw the appeal. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**